

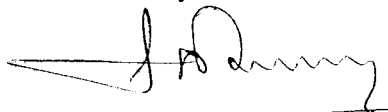
F.No.23(45)/Set-up/Allahabad/CESTAT/Admn./2013-Part-II  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI – 110 066.

Dated:27/08/2015

CIRCULAR

In view of the order of the Hon'ble High Court of Allahabad and the Notification dated 14.08.2015 of the Customs, Excise and Service Tax Appellate Tribunal, all the appeals/applications arising from the territories of the State of Uttar Pradesh listed on the board from 01/09/2015 onwards shall not be listed for hearing at Principal Bench, New Delhi. In such matters, fresh date will be intimated to all concerned, for hearing at Regional Bench, Allahabad on and w.e.f. 01/10/2015 except those cases already scheduled for hearing at Allahabad during 14/09/2015 to 18/09/2015.

By Order

  
(A.Mohan Kumar) <sup>27/8/2015</sup>  
Registrar

Copy to:

SPS to Hon'ble President / SPS to Hon'ble Members (all benches) / CDR CESTAT, New Delhi / Chief Commissioner/Commissioners (U.P. State region) for information and with a request to upload on their respective website / P.A. to Registrar / All Deputy Registrar's, Assistant Registrar's & Technical Officer at New Delhi and Regional Benches / Bar Association, Allahabad High Court / Indirect Tax Bar Association, New Delhi, Mumbai, Chennai, Kolkata, Bangaluru & Ahmedabad / CESTAT website / Notice Board / Guard file.